

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 616
CP-656/59/PB/2019

IN THE MATTER OF:

M/s. Religare Enterprises Ltd.

...APPLICANT

Vs.

M/s. Malvinder Mohan Singh and Ors.

...RESPONDENT

Section

U/s 59 of Comp. Act, 2013

Order delivered on 18.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Adv. Sandeep Das, Adv. Anandini Kumari

For the Respondent

: Adv. Amit Dhall along with Adv. Akshay Kumar for the respondents no 1 and 3. Mr. Aditya Dewan, Mr. Sahil Chandra and Mr. Parth Tiwari, Advocates for R2.

ORDER

Due to paucity of time, the matter is adjourned to **29.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)